

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**O.P. No. 2 of 2014**

**Dated : 24<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**ISMT Ltd. ... Petitioner(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr.... Respondent(s)**

Counsel for the Petitioner(s) : Mr. Jayant Bhushan, Sr. Adv.  
Mr. M.G. Ramachandran  
Ms. Dipali Sheth  
Counsel for the Respondent(s): Mr. Sai Kumar  
Mr. Samir Malik  
Ms. Saroj Bala  
Mr. Ravi Prakash

**ORDER**

We notice that an Order has been passed by the State Commission only in respect of jurisdiction despite the fact that we had already given direction to the State Commission to decide all the issues including jurisdiction. Now, as against this Order of the State Commission, the Appeal has been filed before this Tribunal by the Respondent in Appeal No. 71 of 2014. Therefore, we feel that it would be appropriate to direct the State Commission to go on with the matter and decide the issues on merits as expeditiously as possible preferably within 45 days from the date of this Order. Accordingly, Ordered.

Both the parties are directed to cooperate with the State Commission for the expeditious disposal of the matter within the said time frame.

With these directions, the petition is disposed of.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

